

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-344-2020**

United Marine Products
a partnership firm, duly registered
under the provisions of
Indian Partnership Act, 1932
having its registered office at Plot No. L-28,
Cuncolim IDC, Cuncolim, Salcete Goa,
acting through its partner
Mr. Sebastiao D'Silva, aged about
52 years, Indian National,
married, businessman,
presently residing at H.No.57,
Assolna, Ambelim, Banda, Salcete Goa. ... Petitioner

Versus

1. State of Goa,
through its Chief Secretary,
having its office at Secretariat,
Alto-Porvorim, Goa.
2. The Collector South Goa,
having its office at Mathany
Saldanha Administrative Complex,
Margao, Salcete Goa.
3. Goa State Pollution Control Board
through its Member Secretary,
having its office at Saligao,
Bardez Goa. ... Respondents

Mr. Neelesh Takkekar, Advocate for the Petitioner.

Mr. P. Arolkar, Additional Government Advocate for Respondent Nos.1
and 2.

Coram:- M. S. SONAK, J

Date:- 13th November, 2020

P.C.

Heard Mr. N. Takkekar, learned counsel for the Petitioner, and Mr. P. Arolkar, learned Additional Government Advocate for Respondent Nos.1 and 2.

2. Mr. Takkekar states that late last night he has served all the Respondents including GSPCB i.e. Respondent No.3 herein.

3. For the order which is proposed to be made, there is no necessity to await the appearance of GSPCB.

4. This petition was instituted based on the apprehension that the Respondents were to demolish certain structures in the Petitioner's industry at IDC Plot No. L-28 of Cuncolim Industrial Estate. Mr. Takkekar submitted that the Petitioners were served with no show cause notice or for that matter even the order of demolition and therefore the proposed demolition violated principles of natural justice.

5. Mr. Arolkar, learned Additional Government Advocate based on the instructions states that there is no demolition scheduled for today and all that scheduled is an inspection of the factory premises of the Petitioner. He states that if at all there is any occasion for demolition, necessary notice following the law will be issued to the Petitioner.

6. Given the aforesaid statement, apprehension expressed in the petition will not survive. Mr. Takkekar on instructions states that the Petitioner will cooperate with the inspection team and that the factory premises will be opened immediately so that the inspection team can inspect without any obstructions.

7. By accepting the statements of Mr. Arolkar, learned Additional Government Advocate and Mr. Takkekar, learned counsel for the Petitioner, this petition is disposed of.

8. All concerned to act based on the authenticated copy of this order.

M. S. SONAK, J.

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